

Essential Staff quarters in C.P.W.D.

747. SHRI CHATURANAN MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there are essential staff quarters in Delhi Administration zones of the C.P.W.D.; and

(b) if so, the number of such quarters of each type in each division of each zone?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): (a) and (b) The information is being collected and will be laid on the Table of the Rajya Sabha.

Escape of killers of Mhatre to Pakistan

748. SHRI DHARAM CHANDER PRASHANT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that three persons including Amanullah Khan and Hashim Kureshi suspected to be involved in or responsible for the murder of Indian diplomat, Shri Ravindra Mhatre have escaped to Pakistan from Birmingham;

(b) whether it is also a fact that they have run away with the help of Pakistani authorities, are reported to be in the Pakistan-occupied territory of Jammu and Kashmir and are engineering subversion in Jammu and Kashmir; and

(c) if so, the action Government propose to take to check their activities?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) Some persons including Hashim Qureshi who were in UK at the time of kidnapping and murder of late Shri Ravindra Mhatre are reported to have gone to Pakistan. The investigation is still in progress and details of involvement of these persons,

if any in the murder, are not known to us.

(b) we are not aware that these persons managed to leave U.K. with the help of Pakistani authorities. Their whereabouts in Pakistan are also not known to us.

(c) Does not arise.

Code of Conduct for teachers

749. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether the Sen Committee which recommended higher scales of pay for university and college teachers has also recommended for a code of conduct for teachers in the country;

(b) whether norms have been codified; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) to (c) While revising the scales of pay for teachers in universities and colleges, on the recommendations of the Sen Committee, the Central Government had suggested that each university should formulate a code of conduct for its teachers. Subsequently, a conference of Vice-Chancellors held in May, 1981 expressed the view that a code of professional ethics should be prepared by each university in consultation with the State Government and the university Grants Commission. Later the Commission appointed a Committee to formulate specific guidelines for a code of conduct and ethics which can be accepted and implemented by the university system. The guidelines formulated by the Committee was considered by the UGC in March, 1983, and it was decided that the guidelines should be referred to the National Commission for Teachers of Higher Education. Accordingly, the matter is before the National Commission for Teachers.